



*** IN THE HIGH COURT OF DELHI AT NEW DELHI**

% Judgment reserved on: 24.07.2026
Judgment pronounced on: 03.08.2026

**+ OMP (ENF.) (COMM.) 270/2018, EX.APPL.(OS) 216/2021,
EX.APPL.(OS) 474/2021 & EX.APPL.(OS) 805/2023
METSO INDIA PVT. LTD.Decree Holder**

**Through: Mr. Sumant Batra, Mr. Nitin
Khare, Mr. Abhishek Kumar,
Ms. Riya Arora, Mr. Sarthak
Bhandari, Ms. Hemlata Rawat,
Mr. Abhay Singh & Mr.
Saurabh, Advs.**

versus

**MCNALLY BHARAT ENGINEERING CO.
LTD.Judgement Debtor**

**Through: Mr. Gopal Jain, Sr. Adv. with
Mr. Udian Sharma, Mr. Sahil
Saraswat, Mr. Prabal Pratap
Singh, Ms. Harsha Sadhwani,
Mr. Manav Mitra & Ms. Kriti
Sharma, Advs.**

**CORAM:
HON'BLE MR. JUSTICE AVNEESH JHINGAN**

J U D G M E N T

1. In view of the judgment in O.M.P. (COMM) 362/2018 and I.A. 30842/2024 on 03.08.2026, no further orders are called for.
2. The enforcement petition is dismissed. All pending applications are also disposed of.

AVNEESH JHINGAN, J

AUGUST 03, 2026
Ch/Vasuda

Reportable:-Yes